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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/193/2016
NAME OF THE PETITIONER(S) : Subbaraj Srinivasan
NAME OF THE RESPONDENT(S) : M/s Lotus Real Promoter Private Limited & 6 others
UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013

S.No.	Name (in Capital)	Represented by	Signature
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1) K. RAMASAMY
G.V. MOHAN KUMAR

Counsel for Petitioner G.V. Mohan Kumar

6) G. MOLES
for E. Munali Chozhan

Counsel for Respondent- 285 [Signature]

ORDER

Counsel for Petitioner present. Counsel for R2 also present and filed an Application for setting aside the order dated 16.12.2016 along with an Application for condoning delay. Accordingly, Counsel for Petitioner submitted that he has no objection if the *ex-parte order* against R-2 is set aside subject to the payment of cost. It appears that grounds submitted in the application for condoning delay and setting aside *ex parte* order are sufficient. Therefore, we set aside *ex parte order* passed on 16.12.2016 against R2 subject to the payment of cost of Rs.10,000/- which shall be paid to the Petitioner from personal resources of R-2. Pleadings are complete and matter is posted for arguments on the next date of hearing. Put up on **21.08.2017 at 10.30 A.M.**

[Signature]
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

[Signature]
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)